

**CENTRAL RAILWAY**  
VARIOUS MODIFICATION AND OTHER WORKS

Dy.Chief Electrical Engineer (Const.) Dadar, Near Tlak Bridge. (Opposite to Platform No.5 of Western Railway, Dadar (West) Mumbai - 400 028 on behalf of the President of India invites open tenders online through web-site from reputed contractors for the following work:-**Name of work:** Lefter work of Uran TSS & Supply, Modification, Erection, Testing and Commissioning and conversion of JNJ SSP into JNJ SP in connection with NBSU project of Mumbai Division in Central Railway. **Approx. cost:** Total Cost of work ₹ 2,17,92,998/- (Rupees Two Crore Seventeen Lakh Ninety Two Thousand Nine Hundred Ninety Eight only) **Earnest money:** ₹ 2,59,000/- (Rupees Two Lakh Fifty Nine Thousand Only) or as guided by the website [www.reps.gov.in](http://www.reps.gov.in) **Completion period:** 04 (Four) months including monsoon. **Cost of Tender Forms:** NIL **Validity of Offer:** 90 (Ninety) days **Website:** Tender Notice & Tender document can be accessed from Website [www.reps.gov.in](http://www.reps.gov.in) **Date & Time of submission:** on 18/04/2024 up to 15:00 hours **Date & Time of tender opening:** on 18/04/2024 after 15:15 hours **Note:** Prospective tenderers are advised that before tendering their offers electronically, they should refer to the CRIS website [www.reps.gov.in](http://www.reps.gov.in) for tender details regarding terms & conditions, eligibility criteria, mode of submission of cost of EMD & Tendered document etc. **Open Tender Notice No. LCF/DR/PSI/464/2023/34, Dated, 26/03/2024** [1012]  
**DOWNLOAD UTS APP FOR TICKETS**

**MANAPPURAM FINANCE LTD.**  
CIN: L65910ML1922PL000623,  
Registered Office: W-4/638A, Manappuram House,  
P.O. Valapad, Thrissur - 680 567, Kerala, India

**GOLD AUCTION NOTICE**

The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/04/2024 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-  
BEED, PARLI VAJNATH BEED, 134760700026264, DHULE, GANDHICHOWK DHULE, 126040700029166, HINGOLI, SADAR BAZAR HINGOLI, 134780730012586, JALNA, PARATHUR JALNA, 133220700047256, NANDED, MAIN ROAD BHOKAR, 133050700050739, 1694, 1866, TARODA NAKA NANDED, 132380700031296, DAMAN, DAMAN, 114770700034374,

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN Card. For more details please contact 8089292353.

Authorised Officer  
For Manappuram Finance Ltd

**PUBLIC NOTICE**

Notice is hereby given that the following Share Certificates for 75 Equity shares of Face Value Rs. 10/- (Rupees Ten only) each with Folio No. HLL0853080 of Hindustan Unilever Limited, having its registered office at Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai, Maharashtra - 400099 in the name of **Himalal Hargovindas Dave, Vireshkumar Himalal Dave, Nila Vireshkumar Dave** have been lost. We **Vireshkumar Himalal Dave & Neela Vireshkumar Dave** have applied to the company for issue duplicate certificates. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	No. and Face value of securities held	Certificate No.	Distinctive (From)	Distinctive (To)
HLL0853080	25 Shares of Face Value 10/-	3461	1464826	1464850
HLL0853080	25 Shares of Face Value 10/-	3462	1464851	1464875
HLL0853080	25 Shares of Face Value 10/-	1480366	98509455	98509479

Place: Mumbai  
Date: 21<sup>st</sup> March 2024

Sd/-  
**Vireshkumar Himalal Dave**  
**Neela Vireshkumar Dave**

**S. E. RAILWAY – TENDER**  
**e-Tender Notice No. : e-Tender/2024/09, dated 27.03.2024.** e-Tender is invited by Divisional Railway Manager (Engg.), S.E.Railway, Kharagpur-721301 for and on behalf of the President of India for the following works : **Tender No. : E-KGP-WEST-05-2024. Description of Work :** Provision of deep tube well at 04 stations and replacement of old corrugated pipe line with OH tank at 10 stations under the jurisdiction of Divisional Engineer/West/Kharagpur (2nd call). **Tender Value :** ₹ 7,79,66,312.26. **Earnest Money :** ₹ 5,39,800/-. **Tender document cost:** 0.00. **Completion period of the work :** 12 (Twelve) Months. **Date of opening :** 16.04.2024. **Bidding start date :** from 02.04.2024 and upto 15.00 hrs, on 16.04.2024. Interested Tenderers may visit website [www.reps.gov.in](http://www.reps.gov.in) for full details/ descriptions/specifications of the tenders and submit their bids online. In no case manual tenders for these works will be accepted. **N.B.:** Prospective bidders may regularly visit "[www.reps.gov.in](http://www.reps.gov.in)" to participate in all tenders. (PR-1256)

**CENTRAL RAILWAY**  
**SIGNALLING WORKS**

Divisional Railway Manager (S&T), 1st Floor, Parcel Office Building, above P.F.No.14 & 15, Central Railway, Mumbai CST 400 001, for and on behalf of the President of India invites Open tenders from the reputed contractors. The time, date and submission of tender up to 15.00 Hrs on 22/04/2024 and will be opened at 15.15 Hrs on the same day. **Name of work:** Signalling works in connection with CTR/TRR works at various stations in North section and signalling work in connection with Foot Over Bridge work at Khandala station in NORTH section of Mumbai Division. **TENDER NO.- CR-BB-S&T-north-2024-19** **Approximate Cost:** Rs. 1.52/- Crores **Date of Opening:** 22/04/2024 **EMD:** Rs. 226500.00/- **Validity:** 60 Days **Completion Period:** 12 Months. This tender complies with Public Procurement Policy (Make in India) Order 2017, dated 15/06/2017. Complete details of tenders are available at Central Railway. Official website [www.reps.gov.in](http://www.reps.gov.in) the complete tender documents can be downloaded from the website. The complete details of tenders are also available in the "Notice Board" of the Divisional Railway Manager (S&T)'s Office, Mumbai CST. [1007]  
**DOWNLOAD UTS APP FOR TICKETS**

**PUBLIC NOTICE**

Notice is hereby given that the following Share Certificates for 272 Equity shares of Face Value Rs. 10/- (Rupees Ten only) each with Folio No. 127422942 of Reliance Industries Limited, having its registered office at Maker Chambers IV, 3<sup>rd</sup> Floor, 222 Nariman Point, Mumbai, Maharashtra - 400021 registered in the name of **PAHARUDEEN PAKKEER KANNU** have been lost. **PAKKEER KANNU** have applied to the company for issue duplicate certificates. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	No. of Shares	Certificate No.	Distinctive Nos. (From-To)
127422942	136	58485779	1626306330 - 1626306465
127422942	136	62653176	2223544260 - 2223544395

Place: Mumbai  
Date: 21<sup>st</sup> March 2024

Sd/-  
**PAKKEER KANNU**

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF USHER ECO POWER LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Usher Eco Power Limited
2.	Date of Incorporation of Corporate Debtor	20th July 2007
3.	Authority under which Corporate Debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity Number/Limited liability identity number of Corporate Debtor	U40102MH2007PLC172552
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	424, Laxmi Plaza, New Link Road, Laxmi Industrial Estate, Andheri (W), Mumbai, Maharashtra - 400053
6.	Date of closure of Insolvency Resolution Process	11/03/2024
7.	Liquidation commencement date of Corporate Debtor	12/03/2024 (Order received by Liquidator on 26/03/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Fanendra H Munot Registration no. IBSI/IPA-001/IP-PO0515/2017-18/ 10916 AFA valid till 31/10/2024
9.	Address and E-mail of the Liquidator, as registered with the Board	Flat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 E-mail: <a href="mailto:fhmunot@gmail.com">fhmunot@gmail.com</a>
10.	Address and E-mail to be used for correspondence with the Liquidator	Pat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 E-mail: <a href="mailto:liquidation.ushereco@gmail.com">liquidation.ushereco@gmail.com</a> Cell: 7378559292
11.	Last date for submission of claims	27/04/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Usher Eco Power Limited** on 12/03/2024. Copy of the order received by Liquidator on 26/03/2024. The stakeholders of **Usher Eco Power Limited** are hereby called upon to submit a proof of their claims, on or before 27/04/2024, to the liquidator at the address mentioned against item 10. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Sd/-  
**Fanendra H Munot**  
Liquidator  
In the matter of Usher Eco Power Limited  
IBBI/IPA-001/IP-PO0515/2017-18/ 10916  
Date: 27/03/2024  
Place: Mumbai

**PUBLIC NOTICE**

Notice is hereby given that the following Share Certificates for 55 Equity shares of Face Value Rs. 10/- (Rupees Ten only) each with Folio No. 010657300 of Reliance Industries Limited, having its registered office at Maker Chambers IV, 3<sup>rd</sup> Floor, 222 Nariman Point, Mumbai, Maharashtra - 400021 registered in the name of **P SATYASRI** have been lost. **SATYA SRI PANDELLAPALLI** has applied to the company for issue duplicate certificates. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	No. of Shares	Certificate No.	Distinctive Nos. (From-To)
010657300	50	16740639	468203140 - 468203189
010657300	5	16740640	468203190 - 468203194

Place: Mumbai  
Date: 21<sup>st</sup> March 2024

Sd/-  
**SATYA SRI PANDELLAPALLI**

**Iripura State Pollution Control Board**

**No.F.17(36)/TSPCB/Power plant/ PH/ 27.03.2024**

**PUBLIC NOTICE**

**Ref. Advertisement No.F.17(36)/ TSPCB/ Power plant/PH/ dated:27-02-2024**

This is for kind information to all concerned that the public hearing scheduled to be held on 28-03- 2024 for the project "Setting up of 120 MW Combined Cycle Gas Turbine (CCGT) Power Plant in an area of 4.5 Ha at Manikyanagar, Rokhia, Sepahijala District, Tripura" is hereby postponed due to Model Code of Conduct for General Election to Lok Sabha, 2024. The Notice for next date of public hearing will be published accordingly in the newspapers.

Sd/-  
**(Dr. Bishu Karmakar)**  
Member Secretary

**केनरा बैंक Canara Bank**  
A GOVERNMENT OF INDIA UNDERTAKING

**ARM-II BRANCH, MUMBAI:** 3<sup>rd</sup> Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai - 400 001. \*Tel.: 022-22651128 / 29. \*Email: [cb6289@canarabank.com](mailto:cb6289@canarabank.com)

**SALE NOTICE**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", basis on 29.04.2024 for recovery of Rs. 19,56,656.87 (as on 31.01.2024 plus further interest and charges from 01.02.2024) due to the ARM II Branch of Canara Bank from Super Potato Traders, Prop.: Sujata Vijay Hande Having Address At : F 151, Onion Market APIC, Vashi, Navi Mumbai, Maharashtra - 400705.

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Residential Premises Owned by Mr. Vijay Ramchandra Hande At Sujay Independent Row House, Plot No. 61, Sector 17, Near Dvs English School, Village Kharane, Taluka And Dist. -Navi Mumbai - 400709, Admeasuring : 1679.184 Sq.ft. Built Up Area. <b>Boundaries :</b> North : Plot No. 60, Sukh Sagar Row House, South : Plot No. 62, Row House, East : 6 Mtr. Road & Plot No. 46, Yash Purush Building, West : Road & Plot No. 92 & 93.	Rs. 21,70,000/-	Rs. 21,78,000/-

The Earnest Money Deposit shall be deposited on or before 26.04.2024 upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 26.04.2024 upto 5.00 pm. Date up to which documents can be deposited with Bank is 26.04.2024 upto 5.00 pm. Date of inspection of properties on 22.04.2024 with prior appointment with Authorized Officer. For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Mob. No. 8828328297) or Mr. Kundan Kumar Officer, (Mob. No. : 8825313343) E-mail id: [cb6289@canarabank.com](mailto:cb6289@canarabank.com) during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gull Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-120215, Mr. Bhavik Pandya, Mob. No. 886682937 (Contact No. + 911244302020 / 21 / 22 / 23 / 24, [support@bankeauctions.com](mailto:support@bankeauctions.com), maharashtra@c1india.com).

Date : 27.03.2024  
Place : Mumbai

Sd/-  
Authorised Officer, Canara Bank  
ARM-II Branch

**ACRE**  
**ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD (ACRE)**  
Regd. Office, 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi 110019

**SALE NOTICE**

E-Auction Sale Notice for sale of Immovable Secured Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Guarantor(s) and Security Provider(s) that the below described Immovable Property mortgaged to **Assets Care & Reconstruction Enterprise Ltd. (CIN: U65993DL2002PLC15769)** (acting in its capacity as Trustee of India Real Estate 2021 Trust) ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor on September 06, 2023, will be sold on "as is where is", "as is what is", "whatever there is" and "No Recourse" basis on **April 16, 2024 from 11:00 a.m. to 01:00 p.m.**, for recovery of **Rs. 227.11,68,893 (Rupees Two Hundred Twenty Seven Crore Eleven Lakhs Sixty Eight Thousand Eight Hundred and Ninety Three) as on December 31, 2023** along with applicable future interest in terms of the Loan Agreement and other related loan document(s) due to the Secured Creditor from SSSC Escatics Private Limited (formerly known as Messrs. Shree Sai Sagar Consultants).

**Name of Borrower, Guarantor & Mortgagor:**  
**SSSC Escatics Private Limited (formerly Known as Shree Sai Sagar Consultants)**

The Reserve Price for the Immovable Property will be Rs. 4,61,90,000 (Rupees Four Crore Sixty One Lakhs Ninety Thousand) and the Earnest Money Deposit ("EMD") will be Rs. 46,19,000 (Rupees Forty Six Lakhs Nineteen Thousand).

**Date / Time of site inspection and Authorized Officer**  
At the request of the intending purchaser/bidder  
Contract Persons: Mr. Manish Kumar Manav (Mob. No. 8826480016) and Mr. Chinmay Saptharsi (Mob. No. 9870787822)

**Date & Time of e-Auction:-**  
**April 16, 2024, Online / from 11:00 a.m. to 01:00 p.m.** with auto extension of 10 minutes each

**Last Date and Time for submission of request letter of participation, KYC Documents, PAN Card, Proof of EMD etc. On or before April 15, 2024 up to 04:00 p.m.** to the Authorized Officer either through e-mail to [mk.manav@acreindia.in](mailto:mk.manav@acreindia.in) or to the following address: **Assets Care and Reconstruction Enterprise Limited, 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi, 110019.**

The intending purchasers and bidders are required to deposit EMD amount either through NEFT / RTGS in the Account No. 0901102000039905 in the name of beneficiary i.e. **India Real Estate 2021 Trust**, with IDBI Bank Limited, IFSC: IBKL0000901 or by way of Demand Draft drawn in favour of Assets Care and Reconstruction Enterprise Limited drawn on any Nationalized or Scheduled Bank.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

ALL RIGHTS, TITLE, INTEREST, BENEFITS, CLAIMS AND DEMANDS WHATSOEVER OF SSSC ESCATICS PRIVATE LIMITED, BOTH PRESENT AND FUTURE, IN, TO, UNDER AND IN RESPECT OF UNIT NO. A-1303 (ADMEASURING APPROXIMATELY 2385 SQUARE FEET), IN THE FREE SALE BUILDING KNOWN AS THE 'NEST' LOCATED ON ALL THAT PIECE AND PARCEL OF SLUM DECLARED LAND BEARING C.T.S. NO. 196 (PART) ADMEASURING 7220 SQ. MTRS. FORMING PART OF LARGER LAND BEARING C.T.S. NOS. 193, 196, 196/78 TO 196/119 AND 811 AND CORRESPONDING FINAL PLOT NOS. 58 AND 59 OF TOWN PLANNING SCHEME II ADMEASURING 1,82,883.36 SQ. MTRS. OR THEREABOUT SITUATE, LYING AND BEING AT VILLAGE ANDHERI, MUNSHI NAGAR, ANDHERI (WEST), MUMBAI.

For detailed terms and conditions (which shall form an integral part of this Sale Notice) of the sale, please refer to the link provided on the website of the Secured Creditor i.e. [www.acreindia.in](http://www.acreindia.in). For bidding, log on to [www.auctiontiger.in](http://www.auctiontiger.in).

Date: March 28, 2024  
Place: Mumbai

Sd/AUTHORISED OFFICER  
**ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.**  
TRUSTEE OF INDIA REAL ESTATE 2021 TRUST

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF MICKY MEHTA HEALTH BEYOND FITNESS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	<b>MICKY MEHTA HEALTH BEYOND FITNESS PRIVATE LIMITED</b>
2. Date of incorporation of corporate debtor	15th Nov 2007
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	UBS100MH2007PTC175914
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: D2, Captain Colony, Opp. SoboCentral Mall, Haji Ali, Tardeo, Mumbai - 400034 Maharashtra.
6. Insolvency commencement date in respect of corporate debtor	21.03.2024 (Information Received by Interim Resolution Professional on 26.03.2024)
7. Estimated date of closure of insolvency resolution process	17.09.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Neeraja Kartik IBBI/IPA-001/IP-P01445/2018-2019/12137
9. Address and e-mail of the interim resolution professional, as registered with the Board	202 Padmasani Apartments 5B/2 Shivaji Nagar, Nagpur 440010 <a href="mailto:neerajakartik@gmail.com">neerajakartik@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	<a href="mailto:clp.mickymehta@gmail.com">clp.mickymehta@gmail.com</a>
11. Last date for submission of claims	04-04-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms	Web link: <a href="http://ibbi.gov.in">ibbi.gov.in</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MICKY MEHTA HEALTH BEYOND FITNESS PRIVATE LIMITED** on 21.03.2024. Information received by IRP on 26.03.2024. The creditors of **MICKY MEHTA HEALTH BEYOND FITNESS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 4th April 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **Neeraja Kartik**  
Date and Place: **Nagpur, 28th March 2024**

**GCL GOA CARBON LIMITED**  
Registered Office: Dempo House, Campal, Panaji-Goa 403001  
CIN: L23109GA1967PLC000076; Website: [www.goacarbon.com](http://www.goacarbon.com)  
Email: [investorrelations@goacarbon.com](mailto:investorrelations@goacarbon.com); Tel.: (0832) 2441300

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

Members are hereby informed that pursuant to the provisions of Section 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended (the "Act") read together with the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), General Circular nos. 14/2020 dated 8<sup>th</sup> April 2020, 17/2020 dated 13<sup>th</sup> April 2020, 20/2020 dated 5<sup>th</sup> May 2020, 22/2020 dated 15<sup>th</sup> June 2020, 33/2020 dated 28<sup>th</sup> September 2020, 39/2020 dated 31<sup>st</sup> December 2020, 10/2021 dated 23<sup>rd</sup> June 2021, 20/2021 dated 8<sup>th</sup> December 2021, 3/2022 dated 5<sup>th</sup> May 2022, 11/2022 dated 28<sup>th</sup> December 2022 and 09/2023 dated 25<sup>th</sup> September 2023, issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), Secretarial Standard-2 on General Meetings (the "SS-2") issued by the Institute of Company Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the "SEBI Listing Regulations") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of Members of Goa Carbon Limited (the "Company") is sought for the following special resolution by way of remote e-Voting ("e-Voting") process.

Sr. no.	Description of Special Resolution
1.	Re-appointment of Mr. Nagesh Pinge (DIN: 00062900) as an Independent Director of the Company for the second term of 5 (five) consecutive years effective 6 <sup>th</sup> May 2024.

Pursuant to the MCA circulars, The Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Wednesday, 27<sup>th</sup> March 2024 through electronic mode to those Members whose email addresses are registered with the Company / Depository Participant(s) as on 22<sup>nd</sup> March 2024 ("Cut-off Date").

The Postal Ballot Notice is also available on the Company's website <http://www.goacarbon.com> and the website of Link Intime India Private Limited (LIPL) at <https://instavote.linkintime.co.in>. These details are also available on the website of the stock exchanges where the equity shares of the Company are listed i.e. BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited ([www.nseindia.com](http://www.nseindia.com)).

In accordance with the provisions of the MCA circulars, Members can vote only through e-Voting process. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off date. Any person who is not a Member as on the cut-off date shall treat this Notice for information purposes only.

The Company has engaged the services of LIPL as the agency to provide e-Voting facility. The detailed procedure / instructions on the process of e-Voting are specified in the Postal Ballot Notice.

The e-Voting facility will be available during the following period:

<b>Commencement of e-Voting</b>	<b>9:00 a.m. IST on Sunday, 31<sup>st</sup> March 2024</b>
<b>Conclusion of e-Voting</b>	<b>5:00 p.m. IST on Tuesday, 30<sup>th</sup> April 2024</b>

The e-Voting facility will be disabled by LIPL immediately after 5:00 p.m. on Tuesday, 30<sup>th</sup> April 2024.

Members who have not updated their e-mail addresses are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository Participant and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent, Link Intime India Private Limited either by email to [ml.helpdesk@linkintime.co.in](mailto:ml.helpdesk@linkintime.co.in) or by post to C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400083.

The Board has appointed Mr. Shivaram Bhat, Practising Company Secretary (ACS 10454, CP 7853), to act as the Scrutinizer, to scrutinize the entire e-Voting process in a fair and transparent manner. The results of e-Voting shall be declared not later than two (2) days from conclusion of the Postal Ballot i.e. on Thursday, 2<sup>nd</sup> May 2024. The results declared along with the Scrutinizer's Report shall be communicated to the BSE Limited and the National Stock Exchange of India Limited where the shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website [www.goacarbon.com](http://www.goacarbon.com) and on the website of Link Intime India Private Limited <https://instavote.linkintime.co.in>. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

In case of any queries, Members may refer to the Frequently Asked Questions ("FAQs") and InstaVote e-Voting manual available at <https://instavote.linkintime.co.in> under Help section or send an email to [enotices@linkintime.co.in](mailto:enotices@linkintime.co.in) or contact on :- Tel: 022-4918 6000.

For Goa Carbon Ltd  
Sd/-  
**Pravin Satardekar**  
Company Secretary  
Membership No. 24380  
Panaji, 27<sup>th</sup> March 2024

**केनरा बैंक Canara Bank**  
A GOVERNMENT OF INDIA UNDERTAKING

**ARM-II BRANCH, MUMBAI:** 3<sup>rd</sup> Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai - 400 001. \*Tel.: 022-22651128 / 29. \*Email: [cb6289@canarabank.com](mailto:cb6289@canarabank.com)

**SALE NOTICE**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", basis on 29.04.2024 for recovery of Rs. 19,56,656.87 (as on 31.01.2024 plus further interest and charges from 01.02.2024) due to the ARM II Branch of Canara Bank from Super Potato Traders, Prop.: Sujata Vijay Hande Having Address At : F 151, Onion Market APIC, Vashi, Navi Mumbai, Maharashtra - 400705.

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Residential Premises Owned by Mr. Vijay Ramchandra Hande At Sujay Independent Row House, Plot No. 61, Sector 17, Near Dvs English School, Village Kharane, Taluka And Dist. -Navi Mumbai - 400709, Admeasuring : 1679.184 Sq.ft. Built Up Area. <b>Boundaries :</b> North : Plot No. 60, Sukh Sagar Row House, South : Plot No. 62, Row House, East : 6 Mtr. Road & Plot No. 46, Yash Purush Building, West : Road & Plot No. 92 & 93.	Rs. 21,70,000/-	Rs. 21,78,000/-

The Earnest Money Deposit shall be deposited on or before 26.04.2024 upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 26.04.2024 upto 5.00 pm. Date up to which documents can be deposited with Bank is 26.04.2024 upto 5.00 pm. Date of inspection of properties on 22.04.2024 with prior appointment with Authorized Officer. For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Mob. No. 8828328297) or Mr. Kundan Kumar Officer, (Mob. No. : 8825313343) E-mail id: [cb6289@canarabank.com](mailto:cb6289@canarabank.com) during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gull Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-120215, Mr. Bhavik Pandya, Mob. No. 886682937 (Contact No. + 911244302020 / 21 / 22 / 23 / 24, [support@bankeauctions.com](mailto:support@bankeauctions.com), maharashtra@c1india.com).

Date : 27.03.2024  
Place : Mumbai</

